

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 251/MP/2019
Along with IA. No. 74/2019**

Subject : Petition under Section 79 (1) (f) along with Section 79 (1) (k) of the Electricity Act, 2003 read with Regulations 32 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter State Transmission and related matters) Regulations, 2009 seeking permission for extension of the period for submitting proof of release of 10% fund through equity towards execution of 25MW Solar Power Project located at Jodhpur, Rajasthan for further period of five months i.e from 25.8.2019 to 25.1.2020.

Petitioners : Clean Solar Power (Jodhpur) Private Limited
Hero Solar Energy Private Limited

Respondents : Power Grid Corporation of India Limited (PGCIL)
Solar Energy Corporation of India Ltd.(SECI)

Date of Hearing : 29.8.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Gopal Jain, Senior Advocate for the Petitioners
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned senior counsel for the Petitioners mentioned the matter and submitted that the Petitioners have filed present Petition for seeking extension of time by 5 months for submission of documents towards releasing and infusing equity funds of 10% of the project cost in compliance with Para 9.3.1 (iii) of the Detailed Procedure and to restrain PGCIL from taking any coercive action against the Petitioners with regard to Stage-II connectivity granted on 14.9.2018 as revised on 22.5.2019 and 4.7.2019. Learned senior counsel submitted that the present Petition is similar to Petition No. 55/MP/2019 and requested to list the Petition at the earliest and issue notice to the Respondents.

2. Learned counsel for PGCIL requested for time to file reply to the Petition.
3. After hearing the learned senior counsel for the Petitioner and learned counsel for PGCIL, the Commission admitted the Petition and directed to issue notice to the Respondents.
4. The Commission directed the Petitioners to serve copy of the Petition on the Respondents immediately. The Respondents were directed to file their replies by 9.9.2019 with an advance copy to the Petitioners who may file their rejoinders, if any, by



13.9.2019. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

5. Learned senior counsel for the Petitioners submitted that the Petitioners have filed IA No.74/2019 for restraining the PGCIL from taking any coercive steps including the encashment of bank guarantee against the Petitioners. Considering the submissions made by the learned senior counsel for the Petitioners, the Commission directed PGCIL not to take any coercive measure against the Petitioners with regard to the Stage-II connectivity till the next date of hearing. Accordingly, the Commission disposed of the IA No. 74/2019.

6. The Commission directed to list the Petition for hearing on 17.9.2019.

By order of the Commission
Sd/-
(T.D.Pant)
Deputy Chief (Law)